

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF DIVINE VIDYUT LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Divine Vidyut Limited
2.	Date of incorporation of corporate debtor	24/08/2007
3.	Authority under which corporate debtor is incorporated / registered	ROC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40102WB2007PLC118068
5.	Address of the registered office and principal office (if any) of corporate debtor	Block D, 139 Regent Estate 176/14/139 Raipur Road Kolkata WB 700092 IN
6.	Insolvency commencement date in respect of corporate debtor	19/09/2019
7.	Estimated date of closure of insolvency resolution process	16/03/2020 within 180 days from the date of commencement of corporate insolvency resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Rajesh Kumar Agrawal Registration Number: IBBI/IPA-001/IP-P01023/2017-2018/11722
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1, Ganesh Chandra Avenue, Room No. 301, Kolkata – 700013 Email ID: rajesh521@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	1, Ganesh Chandra Avenue, Room No. 301, Kolkata – 700013 Email ID: cirp.dvl@gmail.com
11.	Last date for submission of claims	03/10/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No class ascertained by the Interim Resolution Professional
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of “Divine Vidyut Limited” (Corporate Debtor) vide order dated 19th September, 2019.


The creditors of “Divine Vidyut Limited” are hereby called upon to submit their claims with proof on or before 03/10/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. [NA]

Submission of false or misleading proofs of claim shall attract penalties.

Date: 19.09.2019  
Place: Kolkata

  
Rajesh Kumar Agrawal  
Interim Resolution Professional of  
DIVINE VIDYUT LIMITED  
IBBI/IPA-001/IP-P01023/2017-2018/11722

